

**In The Central Administrative Tribunal
Jaipur Bench, Jaipur**

OA/TA/MP. No. /199

U.O.T

Versus *Laxman Singh*

①

Date of Order	Orders
9.7.97	MA No. 182/97 (OA No. 150/96) None present for the applicant May be listed for admission on 11.8.97. <i>Rattan Prakash</i> RATTAN PRAKASH) Judicial Member <i>O. P. Sharma</i> (O. P. SHARMA) Administrative Member <u>MA No. 182/97 (OA no. 150/96)</u>
11.8.1997	None present for the applicants in this MA (respondents in OA No. 550/96) None present for the applicant in the OA Shri Laxman Singh, although a copy of the MA has been delivered to the counsel for the applicant in the OA. In this Misc. Application, the Union of India and other official respondents have prayed for grant of two months further time to take a decision on the representation of the applicant in the OA Shri Laxman Singh as per directions given in the Tribunal's order dated 27.3.1997, in OA No. 550/96. The Misc. Application was filed on 4.7.1997. One month's time has already expired since the application has been filed. The applicants are granted further one month's time from today for implementing the Tribunal's order dated 27.3.1997. The M.A. stands disposed of. <i>Copy of this order sent to the 2 applicants in the MA.</i> (RATAN PRAKASH) MEMBER (J) (O. P. SHARMA) MEMBER (A)

*Received
one copy
for Member Brahm
(19/8/97)
Kausur Chandra*

*Copy of order
issued to applicant
in OA 201
vick
on 21-8-97*